

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

4. C.P.(IB)-4648(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.08.2021**

NAME OF THE PARTIES: H. Jeevanlal & Company

V/s

VHM Industries Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Devul Dighe, counsel appearing for the petitioner, Mr. Abhishek R. Mishra, counsel appearing for the respondent are present and filed memo of withdrawal along with consent terms entered into between them dated 25.07.2021 in the form of soft copy evidencing the settlement between the parties. In view of the above the company petition stands disposed of as withdrawn granting liberty to file fresh company petition in case of breach of consent terms. The court associate is directed to make the hard copies of withdrawal memo and the consent terms in the file.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)